



HARYANA STATE POLLUTION CONTROL BOARD
Star Complex, Opp.General Hospital, Delhi Road, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2024/024

Dated: 04.04.2024

To

The Registrar,
National Green Tribunal,
New Delhi

Sub. Interim report in the matter of Original Application No. 750/2023: Varun Gulati Versus State of Haryana & Ors. Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024.

Ref. Hon'ble NGT order dated 03/01/2024.

In this connection, please find enclosed herewith the interim report in the matter of Original Application No. 750/2023: Varun Gulati Versus Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024 for kind consideration of the Hon'ble Tribunal.

DA/ Copy of Reply with all Annexures.

Regional Officer,
Sonipat Region.

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA No. 570 of 2023

IN THE MATTER OF:

Varun Gulati

...Petitioner

Vs

State of Haryana & Ors.

...Respondents

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Dated: 04.04.2024

Place: Sonipat

Regional Officer,
HSPCB, Sonipat

Interim Report in the matter of Original Application No. 750/2023: Varun Gulati Versus State of Haryana & Ors. Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024.

1. Back ground and Directions of Hon'ble NGT:

The matter in OA No. 750/2023: Varun Gulati Versus State of Haryana & Ors. is related to highly polluting "Red category" dying units which are operating in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur & Sector – 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, Pyau Maniyari and Ferozpur Bangar of Sonipat in Haryana. The allegation is that these dying units are operating in the residential and non-conforming areas and that there are about 500 such illegal and unauthorized dying factories operating in the said residential areas. Further allegation is that these units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.

In the above said matter, Hon'ble NGT vide order dated 03/01/2024 (attached as **Annexure-1**) directed as under:-

"Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".

2. Compliance of the Orders of Hon'ble NGT:

In compliance of the above said orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted for District Sonipat :-

- i) Sh. Amit Kumar, Sub Divisional Magistrate, Sonipat on behalf of District Magistrate, Sonipat.
- ii) Sh. Pardeep Singh, Regional Officer, Haryana State Pollution Control Board, Sonipat.
- iii) Sh. Rishabh Srivastava, Scientist-C, Central Pollution Control Board (CPCB), New Delhi.

It was directed by Hon'ble NGT to the joint committee to look into the grievances of the applicant and undertake visits of the sites to verify the factual position and take appropriate remedial action.

In Compliance of the Orders of Hon'ble Tribunal inspections were scheduled by the Joint Committee in February 2024 but inspections were not conducted and got delayed due to the law and order situation arisen due to agitation of Farmers during the month of February and March 2024 and closure of the Singhu Border at sonipat along with all the local road entering in to territory of Delhi from Sonipat. Sh. Amit Kumar, Sub Divisional Magistrate, Sonipat was also engaged for maintaining the law and order on Singhu Border which is situated between Haryana and Delhi. The location of Pyau Maniyari and Friends Colony of Sonipat mentioned in the complaint are situated just adjacent to the Singhu Border, which were blocked completely with huge concrete blockades and pavements, thus making the whole area inaccessible. As a result Joint Committee was not able to carry out inspections as per the time frame given by Hon'ble NGT.

Thereafter the Joint Committee inspection were rescheduled and conducted on 18.03.2024 & 19.03.2024 and Sh. Amit, AEE, HSPCB, Sonipat was also with the joint committee for assistance. During the survey of the area 13 no of illegal jeans dyeing, washing units were found operating illegally and discharging the untreated effluent directly / indirectly in to Drain no. 6. All the 13 no of units have been closed by the Board and electricity connections of all the 13 no of units have also been disconnected on the spot. The details of the action taken on the basis of the inspections carried out by the Joint Committee are as tabulated below:-

| Sr. No. | Name and address of Unit | Date of Inspection | Status of Consent to Operate | No. and Date of issuance of Closure Order | Date of Compliance of Closure Order | Status of Electricity Connections |
|---------|--|--------------------|------------------------------|---|-------------------------------------|-----------------------------------|
| 1 | M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) | 18.03.2024 | Not Obtained | HSPCB/SR/2024/2893 dated 28.03.2024 | 01.04.2024 | Disconnected |
| 2 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733) | 18.03.2024 | Not Obtained | HSPCB/SR/2024/2898 dated 28.03.2024 | 01.04.2024 | Disconnected |
| 3 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859603 Longitude E 77.120741) | 18.03.2024 | Not Obtained | HSPCB/SR/2024/2913 dated 28.03.2024 | 02.04.2024 | Disconnected |
| 4 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859342 Longitude E 77.120810) | 18.03.2024 | Not Obtained | HSPCB/SR/2024/2908 dated 28.03.2024 | 02.04.2024 | Disconnected |
| 5 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.51313 Longitude E 77.07223) | 18.03.2024 | Not Obtained | HSPCB/SR/2024/2903 dated 28.03.2024 | 02.04.2024 | Disconnected |
| 6 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.866166 Longitude E 77.119559) | 19.03.2024 | Not Obtained | HSPCB/SR/2024/2918 dated 28.03.2024 | 28.03.2024 | Disconnected |
| 7 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864662 Longitude E 77.120403) | 19.03.2024 | Not Obtained | HSPCB/SR/2024/2923 dated 28.03.2024 | 02.04.2024 | Disconnected |

| | | | | | | |
|----|---|------------|--------------|-------------------------------------|------------|--------------|
| 8 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864951 Longitude E 77.120790) | 19.03.2024 | Not Obtained | HSPCB/SR/2024/2928 dated 28.03.2024 | 28.03.2024 | Disconnected |
| 9 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.871448 Longitude E 77.115628) | 19.03.2024 | Not Obtained | HSPCB/SR/2024/2933 dated 28.03.2024 | 28.03.2024 | Disconnected |
| 10 | M/s Ilma Washing, Killa no. 76/14/2, Friends Colony, Kundli, Sonipat (Latitude N-28.869589 Longitude E 77.114264) | 19.03.2024 | Not Obtained | HSPCB/SR/2024/2938 dated 28.03.2024 | 28.03.2024 | Disconnected |
| 11 | M/s Unnamed Unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869792 Longitude E 77.114094) | 19.03.2024 | Not Obtained | HSPCB/SR/2024/2943 dated 28.03.2024 | 28.03.2024 | Disconnected |
| 12 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.870583 Longitude E 77.115590) | 19.03.2024 | Not Obtained | HSPCB/SR/2024/2948 dated 28.03.2024 | 28.03.2024 | Disconnected |
| 13 | M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864665 Longitude E 77.120625) | 19.03.2024 | Not Obtained | HSPCB/SR/2024/2953 dated 28.03.2024 | 28.03.2024 | Disconnected |

- Copy of closure orders are attached as **Annexure-2** .
- The Photographs of the site inspections and sealing of plant and machinery are attached & **Annexure-3**.

Further, Electricity Department, Revenue Department, Excise & Taxation, Secretary Municipal Committee, Kundli have been requested to provide the record of all these units so that date of commencement of operation of these units could be traced and accordingly Environmental Compensation would be assessed.

The complete survey of the areas mentioned in the OA will be carried out by Joint Committee and action shall be taken against all the illegal industries found operating in violation of the provisions of law. Therefore it is requested to kindly provide 08 week time for completion of the survey and action against the illegal industries in above mentioned areas. The Joint Committee will keep abide with the further directions of Hon'ble Tribunal.

The reply is submitted on the behalf of joint committee for kind consideration of the Hon'ble Tribunal.

Regional Officer,
HSPCB, Sonipat

Item No.05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 750/2023

Varun Gulati

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 03.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal & Mr. Kapil Sagar, Advs.

ORDER

1. In this original application the complaint of the applicant is that highly polluting "Red category" dying units are operating in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur & Sector – 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, Pyau Manihari and Ferozpur Bangar of Sonipat in Haryana.

2. The allegation is that these dying units are operating in the residential and non-conforming areas and that there are about 500 such illegal and unauthorized dying factories operating in the said residential areas. Further allegation is that these units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.

3. Learned counsel for the applicant during the course of argument has referred to Annexure A/1 giving the Geo locations of such units which are operating in Sonipat – Friends Colony, Pyau Manihari, Ferozpur Bangar, in Gurgaon at Dhanwapur and in Faridabad at Dheeraj Nagar and has also referred to the photographs which have been filed as Annexure A/2 with the original application.

4. The plea raised in the original application and the material enclosed therewith show that the original application involves substantial issue relating to compliance of the provisions of the scheduled enactment.

5. Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. Let notice be also issued to the respondents. Applicant is directed to serve the respondents and file affidavit of service on or before the next date of hearing.

7. List on 05.04.2024.

8. A copy of this order be forwarded to the Member Secretary, CPCB, Member Secretary, HSPCB and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar by e-mail for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 03, 2024
Original Application No. 750/2023
AS.



CLOSURE DIRECTIONS

Whereas, the unit M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, legal sample of the untreated trade effluent discharged from the unit was also collected on 18.03.2024 in the presence of representative of the unit and sent to Board's laboratory at Faridabad.

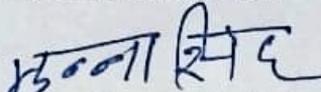
Whereas as per Analysis Report No. 2275 dt. 27.03.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits as per details given below:-

| Sr. No. | Parameter Name | Result Mg/l | Limit Mg/l | Test Method |
|---------|--------------------|-------------|------------|---|
| 1 | TSS | 140 | 100 | APHA 2540 - D (24th Edition 2023)) |
| 2. | BOD | 80 | 30 | APHA 5210-C (24th Edition 2023) |
| 3. | COD | 408 | 250 | APHA 5220-B (24th Edition 2023) |
| 4. | Sulphide as S mg/l | 5.6 | 2.0 | S 3025 (Part-29) : 1986 S (Reaffirmed 2003) |

Whereas, from the above it is evident that the unit was discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Received by 
 6200 58 8678

Whereas, a show cause notice vide no 2840 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/9/24

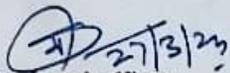
Endst. No. HSPCB/SR/2024/2893


Regional officer
Sonipat Region

Dated: 28/9/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716)


Regional officer
Sonipat Region



CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2842 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E

Received by
Sh. Shiva [Signature]
0226013493

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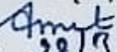
77.120733) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:

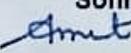

Regional officer
Sonipat Region

Endst. No. HSPCB/SR/2024/ 2898

Dated:  28/3/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. ✓ M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733)

 27/3/24
Regional officer
Sonipat Region


CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859603 Longitude E 77.120741) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2844 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859603 Longitude

E 77.120741) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/3/2024

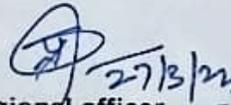

Regional officer
Sonipat Region

Endst. No. HSPCB/SR/2024/ 2809-2913

Amit
Dated: 28/3/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859603 Longitude E 77.120741)


Regional officer
Sonipat Region



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859342 Longitude E 77.120810) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2846 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

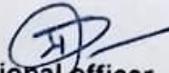
Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859342 Longitude

77

E 77.120810) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/3/2024

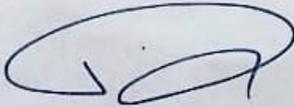

Regional officer
Sonipat Region

Endst. No. HSPCB/SR/2024/ 2904-2908

Dated: 28/3/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859342 Longitude E 77.120810)




Regional officer
Sonipat Region

CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude 28.51313 Longitude E 77.07223) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2848 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude 28.51313 Longitude E

77.07223) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/3/24

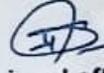

Regional officer
Sonipat Region

Endst. No. HSPCB/SR/2024/2901

Dated: 28/3/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
- ✓ 3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude 28.51313 Longitude E 77.07223)


Regional officer
Sonipat Region

Amit

CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28 866166 Longitude E 77.119559) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

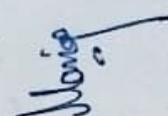
Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2850 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.866166 Longitude

Received by 

E 77.119559) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/5/24


Regional officer
Sonipat Region

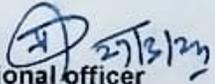
Endst. No. HSPCB/SR/2024/2918

Dated: 28/5/24
Amit

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. ✓ M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.866166 Longitude E 77.119559)




Regional officer
Sonipat Region



CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864662 Longitude E 77.120403) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2852 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

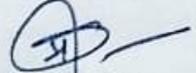
Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.864662 Longitude E

77.120403) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024



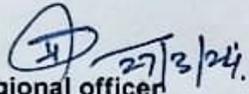
Regional officer
Sonipat Region

Endst. No. HSPCB/SR/2024/ 2920

Dated: 28/3/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864662 Longitude E 77.120403)



Regional officer
Sonipat Region

Amit

CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat ((Latitude N-28.864951 Longitude E 77.120790) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2854 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

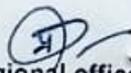
Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.864951 Longitude E

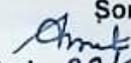
77.120790) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/3/24


Regional officer
Sonipat Region

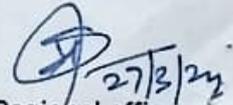
Endst. No. HSPCB/SR/2024/2924-2928


Dated: 28/3/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864951 Longitude E 77.120790)




Regional officer
Sonipat Region

CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.871448 Longitude E 77.115628) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

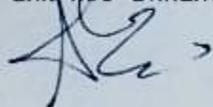
Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2856 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

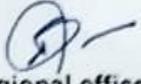
Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.871448 Longitude E

 Received by
Sh. Aram

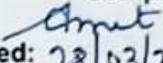
77.115628) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024


Regional officer
Sonipat Region

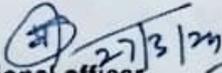
Endst. No. HSPCB/SR/2024/2933


Dated: 28/03/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.871448 Longitude E 77.115628)




Regional officer
Sonipat Region



CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869589 Longitude E 77.114264) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2858 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

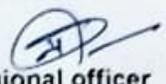
Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.869589 Longitude E

*Received by Anil
31/03/24 7007561127*

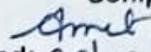
77.114264) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024

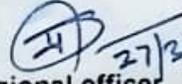

Regional officer
Sonipat Region

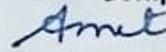
Endst. No. HSPCB/SR/2024/ 2938


Dated: 28/03/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869589 Longitude E 77.114264)


Regional officer
Sonipat Region


27/3/24





HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869792 Longitude E 77.114094) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2860 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.869792 Longitude E

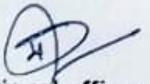
Sys

Received by
Sh. Sumil.

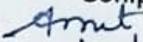
77.114094) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024


Regional officer
Sonipat Region

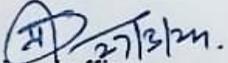
Endst. No. HSPCB/SR/2024/ 2943


Dated: 28/03/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869792 Longitude E 77.114094)




Regional officer
Sonipat Region

CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.870583 Longitude E 77.115590) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2862 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.870583 Longitude E

77.115590) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024



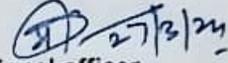
Regional officer
Sonipat Region

Endst. No. HSPCB/SR/2024/2948

Dated: 28/03/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.870583 Longitude E 77.115590)

Regional officer
Sonipat Region



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864665 Longitude E 77.120625) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2864 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187th meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already

Received by Rspal.

21-11-24

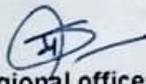
8178421791

delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.864665 Longitude E 77.120625) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:

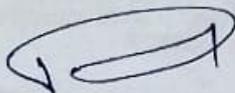

Regional officer
Sonipat

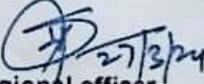
Region
Endst. No. HSPCB/SR/2024/ 2949-2953

Dated:

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864665 Longitude E 77.120625);




Regional officer
Sonipat Region



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864860

Longitude
77.120352

Local 02:26:38 PM
GMT 08:56:38 AM

Altitude 213.5 meters
Thursday, 03/28/2024

97

Belt
C99



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864806

Longitude
77.120325

Local 02:24:35 PM
GMT 08:54:35 AM

Altitude 212.8 meters
Thursday, 03/28/2024



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864742

Longitude
77.120336

Local 02:23:47 PM
GMT 08:53:47 AM

Altitude 212.8 meters
Thursday, 03/28/2024



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864758

Longitude
77.120277

Local 02:23:21 PM
GMT 08:53:21 AM

Altitude 213.1 meters
Thursday, 03/28/2024

100



 GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864869

Longitude
77.120334

Local 02:22:43 PM
GMT 08:52:43 AM

Altitude 212.9 meters
Thursday, 03/28/2024

101



 GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864909

Longitude
77.120375

Local 02:22:27 PM
GMT 08:52:27 AM

Altitude 212.6 meters
Thursday, 03/28/2024

102



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864884

Longitude
77.120247

Local 02:22:10 PM
GMT 08:52:10 AM

Altitude 212.9 meters
Thursday, 03/28/2024



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864755

Local 02:22:07 PM
GMT 08:52:07 AM

Longitude
77.120131

Altitude 211.5 meters
Thursday, 03/28/2024

104



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864726

Longitude
77.120038

Local 02:21:51 PM
GMT 08:51:51 AM

Altitude 215.7 meters
Thursday, 03/28/2024



Sector 52, Kundli, 131028, HR, India

Latitude
28.864761

Local 02:35:39 PM
GMT 09:05:39 AM

Longitude
77.120485

Altitude 212.7 meters
Thursday, 03/28/2024

106



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864760

Local 02:35:28 PM
GMT 09:05:28 AM

Longitude
77.120475

Altitude 212.5 meters
Thursday, 03/28/2024

107



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864779

Longitude
77.120540

Local 02:35:03 PM
GMT 09:05:03 AM

Altitude 213.0 meters
Thursday, 03/28/2024

108



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864745

Longitude
77.120486

Local 02:34:38 PM
GMT 09:04:38 AM

Altitude 211.3 meters
Thursday, 03/28/2024

109



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864714

Longitude
77.120437

Local 02:34:22 PM
GMT 09:04:22 AM

Altitude 212.5 meters
Thursday, 03/28/2024

110



Sector 52, Kundli, 131028, HR, India

Latitude
28.864714

Local 02:34:12 PM
GMT 09:04:12 AM

Longitude
77.120514

Altitude 212.6 meters
Thursday, 03/28/2024

111



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864783

Longitude
77.120600

Local 02:33:56 PM
GMT 09:03:56 AM

Altitude 213.5 meters
Thursday, 03/28/2024



GPS Map
Camera Live

Sector 52, Kundli, 131028, HR, India

Latitude
28.864893

Longitude
77.120492

Local 02:33:28 PM
GMT 09:03:28 AM

Altitude 213.0 meters
Thursday, 03/28/2024

113



GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude
28.864955

Longitude
77.120474

Local 02:33:15 PM
GMT 09:03:15 AM

Altitude 212.3 meters
Thursday, 03/28/2024



 GPS Map
Camera Lite

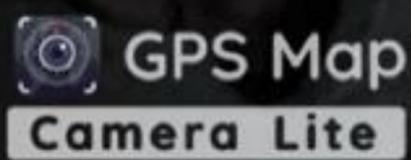
Sector 52, Kundli, 131028, HR, India

Latitude
28.869802

Longitude
77.113963

Local 03:44:34 PM
GMT 10:14:34 AM

Altitude 212.2 meters
Thursday, 03/28/2024



Sector 52, Kundli, 131028, HR, India

Latitude
28.869735

Longitude
77.113982

Local 03:43:48 PM
GMT 10:13:48 AM

Altitude 212.1 meters
Thursday, 03/28/2024

Sector 52, Kundli, 131028, HR, India

Latitude

28.869771

Longitude

77.113972

Local 03:43:36 PM

GMT 10:13:36 AM

Altitude 212.2 meters

Thursday, 03/28/2024

117

 GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude

28.869806

Local 03:43:20 PM

GMT 10:13:20 AM

Longitude

77.113967

Altitude 212.2 meters

Thursday, 03/28/2024

118

 GPS Map
Camera Lite

Sector 52, Kundli, 131028, HR, India

Latitude

28.869864

Local 03:42:39 PM

GMT 10:12:39 AM

Longitude

77.113935

Altitude 209.7 meters

Thursday, 03/28/2024



Sector 52, Kundli, 131028, HR, India

Latitude
28.868864

Longitude
77.114688

Local 03:19:14 PM
GMT 09:49:14 AM

Altitude 213.1 meters
Thursday, 03/28/2024



Sector 52, Kundli, 131028, HR, India

Latitude
28.860378

Local 12:00:59 PM
GMT 06:30:59 AM

Longitude
77.120694

Altitude 221.5 meters
Monday, 03/18/2024

GPS Map
Camera Lite

